

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.1530/2019**

**Dated Friday, the 22<sup>nd</sup> day of November, 2019**

**PRESENT**

**Hon'ble Mr.P.Madhavan, Judicial Member**

**&**

**Hon'ble Mr.T.Jacob, Administrative Member**

A.Segar,

Inspector of Police,

Chief Stores,

Puducherry.

**...Applicant**

By Advocate M/s M.R.Thangavel

Vs.

1.The Govt. of Union Territory of  
Puducherry, through the  
Chief Secretary to Government,  
Chief Secretariat, Puducherry.

2.The Director General of Police,  
Police Department,  
Puducherry.

3.The Superintendent of Police, (Head Quarters),  
Police Department, Puducherry.

**...Respondents**

By Advocate Ms.S.Devie

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To issue a Mandamus directing the respondents to consider his representations dated 10.09.2019 & 17.10.2019 and to pass appropriate orders in accordance with law and thus render justice.

To pass such further or other order as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice.”

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has given representations dated 10.09.2019 & 17.10.2019 as Annexure A-13 & 14 to the competent authority regarding revision of seniority which is still pending and no order is passed till now. He will be satisfied if the representation is considered and orders are passed in view of the latest Supreme court judgement dated 19.11.2019 in Civil Appeal No.8833-8835/2019.
3. Ms.S.Devie, takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.
4. In view of the limited submission, the OA is disposed of in the following lines:

**“The applicant is directed to make a fresh, comprehensive representation citing the relevant and**

**relied upon judgements before the competent authority forthwith, which the competent authority is directed to consider on the basis of relevant rules and regulations and in the light of the judgements relied upon and pass a speaking order, within a period of six months from the date of receipt of such representation."**

**(T.JACOB)  
MEMBER (A)**

**(P.MADHAVAN)  
MEMBER (J)**

**22.11.2019**

M.T.